

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 05/KB/2018


**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M

Name of the Company		Subodh Kumar Agarwal-Vs- City Properties Pvt.Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

M/S CITY PROPERTIES
PVT LTD.

subodh kumar
Datta Khanna
Adv.
Alok Kumar Datta
Adv.
Anil Roy
Adv.


19.1.18


**19.01.2018 (S.No.105) – Suboth Kumar Agarwal Vs. City Properties
Pvt. Ltd.**

ORDER


Ld. Counsel for the Corporate Debtor is present.

Ld. Counsel for the Corporate Debtor has filed Vakalatnama. Corporate Debtor is directed to file copy of the Board Resolution within three days and reply be filed within 7 days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed by seven days.

List on 29.01.2018 for admission.



(Jinan K.R.)
Member (Judicial)



(V.P. Singh)
Member (Judicial)